

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH  
KOLKATA



OA. 350/622/2020

Date of order: 24.08.2020

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Subha Shankar Mukherjee, son of  
late Bhudeb Mukherjee, aged about  
54 years, working as SMR/Jonai  
Road/ E. Rly. Residing at Vill and  
P.O. Janai, Dist- Hooghly, Pin-  
712304.

.....Applicants.

-versus-

1. Union of India, service through the General, Eastern Railway, Fairlie Place, 17, N.S. Road, Kolkata- 700001.
2. The Chief Operations Manager, Eastern Railway, Fairlie Place, 17, N.S. Road, Kolkata- 700001.
3. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah Railway Station, Howrah, West Bengal- 711101.
4. The Sr. Divisional Operating Manager, Eastern Railway, Howrah Division, Howrah, West Bengal- 711101.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : Mr. B. P. Manna, Counsel



O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard ld. Counsel for both the parties.

2. This OA has been filed by the applicant seeking the following reliefs:

*"8(i) An order do issue directing the respondents to allow the applicant to join/resume his duty in the post of SMR at Janai Road Station under Eastern Railway at an earliest along with grant of all consequential benefits along with the salaries and other benefits.*

*(ii) Grant all consequential benefits.*

*(iii) Pass such further or other order or orders."*

3. Ld. Counsel for the respondent submits that fitness certificate is required from a Railway Doctor. Therefore, respondents shall allow the applicant to be examined by a Railway Doctor for "fitness certificate" in course of this week.

Accordingly, the competent authority shall pass an order for his joining within 3 days thereafter, in case a fitness certificate is issued in favour of the applicant.

4. Ld. Counsel for applicant submits that the applicant is not getting his salary. Therefore, he shall be at liberty to prefer representations for appropriate relief which shall be considered and disposed of by the competent authority, in accordance with law.

5. Accordingly, the OA stands disposed of. No costs.

(Dr. Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

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